



കേരള ഗസറ്റ് KERALA GAZETTE

അസാധാരണം EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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10th February 2021

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28th Makaram 1196

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GOVERNMENT OF KERALA

Law (Legislation-G) Department

NOTIFICATION

No. 13633/Leg.G2/2020/Law.

Dated, Thiruvananthapuram

10th February, 2021

28th Makaram, 1196

21st Magha, 1942.

The following Ordinance promulgated by the Governor of Kerala on the 9th day of February, 2021 is hereby published for general information.

By order of the Governor,

ARAVINTHA BABU P. K.,
Law Secretary.



ORDINANCE No. 31 OF 2021**THE UNIVERSITY LAWS (AMENDMENT) ORDINANCE, 2021**

Promulgated by the Governor of Kerala in the Seventy-second Year of the Republic of India.

AN

ORDINANCE

further to amend the Kerala University Act, 1974, the Calicut University Act, 1975, the Mahatma Gandhi University Act, 1985 and the Kannur University Act, 1996.

Preamble.—WHEREAS, the University Laws (Amendment) Ordinance, 2020 (72 of 2020) was promulgated by the Governor of Kerala on the 4th day of October, 2020;

AND WHEREAS, a Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala, during its session which commenced on the 31st day of December, 2020 and ended on the same day;

AND WHEREAS, a Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala, during its session which commenced on the 8th day of January, 2021 and ended on the 22nd day of January, 2021;

AND WHEREAS, under sub-clause (a) of clause (2) of Article 213 of the Constitution of India, the University Laws (Amendment) Ordinance, 2020 (72 of 2020) will cease to operate on the 11th day of February, 2021;

AND WHEREAS, difficulties will arise if the provisions of the said Ordinance are not kept alive;

AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;



NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:—

1. *Short title and commencement.*—(1) This Ordinance may be called the University Laws (Amendment) Ordinance, 2021.

(2) It shall be deemed to have come into force on the 5th day of October, 2020.

2. *Acts 17 of 1974, 5 of 1975, 12 of 1985 and 22 of 1996 to be temporarily amended.*— During the period of operation of this Ordinance, the Kerala University Act, 1974 (17 of 1974), the Calicut University Act, 1975 (5 of 1975), the Mahatma Gandhi University Act, 1985 (12 of 1985) and the Kannur University Act, 1996 (22 of 1996) shall have effect subject to the amendments specified in sections 3 to 6.

3. *Amendment of Act 17 of 1974.*—In the Kerala University Act, 1974 (17 of 1974), after the proviso to sub-section (2) of section 56 , the following sub-section shall be inserted, namely:—

“(2A). Notwithstanding anything contained in this Act and the Statutes made thereunder, the Syndicate may receive and consider application for affiliation of a new course in an affiliated college for the academic year 2020-21 within one month from the date of commencement of this Ordinance.”.

4. *Amendment of Act 5 of 1975.*—In the Calicut University Act, 1975 (5 of 1975), after the proviso to sub-section (2) of section 56, the following sub-section shall be inserted, namely:—

“(2A). Notwithstanding anything contained in this Act and the Statutes made thereunder, the Syndicate may receive and consider application for affiliation of a new course in an affiliated college for the academic year 2020-21 within one month from the date of commencement of this Ordinance.”.

5. *Amendment of Act 12 of 1985.*—In the Mahatma Gandhi University Act, 1985 (12 of 1985), after the second proviso to sub-section (2) of section 58, the following sub-section shall be inserted , namely:—



“(2A). Notwithstanding anything contained in this Act and the Statutes made thereunder, the Syndicate may receive and consider application for affiliation of a new course in an affiliated college for the academic year 2020-21 within one month from the date of commencement of this Ordinance.”.

6. *Amendment of Act 22 of 1996.*—In the Kannur University Act, 1996 (22 of 1996), after the proviso to sub-section (2) of section 61, the following sub-section shall be inserted, namely:—

“(2A). Notwithstanding anything contained in this Act and the Statutes made thereunder, the Syndicate may receive and consider application for affiliation of a new course in an affiliated college for the academic year 2020-21 within one month from the date of commencement of this Ordinance.”.

7. *Repeal and saving.*—(1) The University Laws (Amendment) Ordinance, 2020 (72 of 2020) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the Kerala University Act, 1974 (17 of 1974), the Calicut University Act, 1975 (5 of 1975), the Mahatma Gandhi University Act, 1985 (12 of 1985) and the Kannur University Act, 1996 (22 of 1996) as amended by the said Ordinance shall be deemed to have been done or taken under the said Acts as amended by this Ordinance.

ARIF MOHAMMED KHAN,
GOVERNOR.

